

ITEM NO.1501

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 1717-1718/2020  
(Arising out of impugned final judgment and order dated 19-06-2019  
in IA No. 7/2019 and IA No. 8/2019 in S.A.No. 169 of 1993 passed by  
the High Court of Judicature at Patna)

SWAMI VEDVYASANAND (D) THR LRS Petitioner(s)

VERSUS

SHYAM LAL CHAUHAN & ORS. Respondent(s)

([HEARD BY : HON. A.S. BOPANNA AND HON. SUDHANSHU DHULIA, JJ.]  
IA No. 2079/2020 - EXEMPTION FROM FILING O.T.  
IA No. 2082/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 30-04-2024 These matters were called on for pronouncement of  
order today.

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.  
Mr. Sabarish Subramanian, AOR  
Mr. Vishnu Unnikrishnan, Adv.  
Mr. C Kranthi Kumar, Adv.  
Mr. Naman Dwivedi, Adv.  
Mr. Danish Saifi, Adv.

For Respondent(s) Mr. Vijay K. Jain, AOR  
  
Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Rohit K. Singh, AOR

Hon'ble Mr. Justice A.S. Bopanna on behalf of Hon'ble  
Mr. Justice Sudhanshu Dhulia has pronounced the reportable order of  
the Bench comprising His Lordship and Hon'ble Mr. Justice Sudhanshu  
Dhulia.

Leave granted.

The appeals stand disposed of in terms of signed  
reportable order.

Pending application(s) shall stand disposed of

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR

(Signed reportable order is placed on the file)